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C.A.No. 3034 OF 2000
ITEM No.1

Court No. 9

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 6-7 In C.A. No. 3034-3047/2000

SURAJ PARKASH GUPTA & ORS

Appellant (s)

VERSUS

STATE OF J&K & ORS

Respondent (s)

(for extension of time and c/delay)

(With Office Report)

With

Cont.Pet(c) 8-21/02 in C.A. Nos. 3034-3047/2000

Cont.Pet(C) 175-188/02 in Cont.Pet.(C) No.3034 & 3035-47/2000

Date : 16/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)

Dr. B.L. Waqdhara,Adv.

Mr. D.S. Garg,Adv.

Mrs. Nandini Gore,Adv.

For Respondent (s)

Mr. Anis Suhrawardy,Adv.

Mr. N. Ganpathy,Adv.

Mr. Sibbo Sankar Mishra,Adv.

Mrs Rani Chhabra,Adv.

Mr. P.N. Puri,Adv.

UPON hearing counsel the Court made the following

O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

Learned counsel for the State of Jammu and Kashmir states that he has filed his report in regard to compliance of the orders of this Court. Learned counsel for the appellants seeks four weeks' time to file response in regard to the same. Time prayed for is granted.

.SP1

(Ganga Thakur)
P.S.to Registrar

(Jasbir Singh)
Court Master